

**CORRIGENDUM TO THE POST OFFER PUBLIC ANNOUNCEMENT
PUBLISHED ON 8 DECEMBER, 2010 TO THE EQUITY
SHAREHOLDERS / BENEFICIAL OWNERS OF
EVERONN EDUCATION LIMITED
("CORRIGENDUM")**

This Corrigendum is issued by Edelweiss Capital Limited ("Manager to the Offer"), on behalf of SKIL Infrastructure Limited (the "Acquirer") and SKIL Knowledge Cities Private Limited being person acting in concert (the "PAC") with the Acquirer, to the equity shareholders / beneficial owners ("Shareholders") of Everonn Education Limited (the "Target Company") pursuant to and in compliance with Regulation 10 and Regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("SEBI SAST Regulations"), and should be read in conjunction with the public announcement published on 22 July, 2010 ("PA"), letter of offer dated 29 October, 2010 ("LOF"), corrigendum to PA published on 4 November, 2010, corrigendum to PA and LOF published on 19 November, 2010 and the post offer public announcement published on 8 December, 2010 ("**Post Offer PA**"). Terms used but not defined in this Corrigendum have the same meanings assigned to them in the PA and the LOF.

Shareholders of the Target Company are requested to note the following:

With reference to the point (c) of the second paragraph of the Post Offer PA, the date of publishing of the corrigendum to the PA should be read as 4 November, 2010 instead of 4 November, 2009.

The Acquirer, PAC along with their respective Board of Directors accept full responsibility for the information contained in this Corrigendum and for the fulfilment of obligations of the Acquirer and PAC laid down in the SEBI SAST Regulations.

This Corrigendum would also be available on SEBI's website at www.sebi.gov.in

Issued by the Manager to the Offer for and behalf of the Acquirer and PAC.



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Date : 10 December, 2010

Place : Mumbai